

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 655 of 2020

IN THE MATTER OF:

GP Capt Atul Jain

...Appellant.

Versus

Tripathi Hospital Pvt. Ltd. Ors.

...Respondents.

Present:

For Appellant: Mr. GP Capt Atul Jain, Advocate.

**For Respondent: Mr. K. Ravi Ranjan and Ms. Shivani Kher,
Advocates for R-1, 2, 3 & 8.
Mr. Farman Ali, Advocate.**

ORDER
(Virtual Mode)

12.10.2020 It is stated that Notice by e-mail, has been sent to Respondent Nos. 4 to 7. Appellant states that they are served by other modes also. The Appellant says that he does not want to file Rejoinder.

Parties may file brief Written-Submissions not more than three pages before next date.

Copies of Judgments on which, Parties want to refer and rely on at the time of arguments, may also be filed before next date.

The Appeal is to be heard on next date.

List the Appeal 'For Admission (After Notice) Hearing' **on 5th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Basant B./md.